

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.13/2023

BETWEEN

SRI PARAMESH V

APPLICANT

AND

ADDITIONAL CHIEF SECRETARY & OTHERS

...RESPONDENTS

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PLACE: CHENNAI

DATE: 17.07.2024


COUNSEL FOR RESPONDENT NO.10

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.13/2023

BETWEEN

SRI PARAMESH V

APPLICANT

AND

ADDITIONAL CHIEF SECRETARY & OTHERS

...RESPONDENTS

ADDITIONAL OBJECTIONS FILED BY THE 10th RESPONDENT

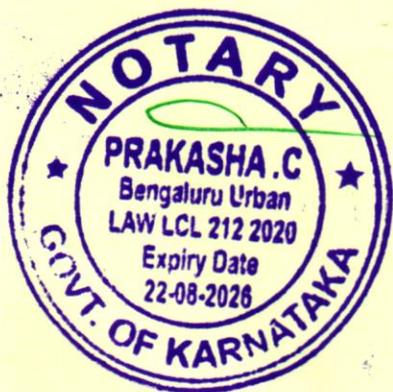
I, Mr.Panchasharaiah Hiremath S/o Late. Mallaya Hiremath, aged about 40 years, Partner M/s United Projects Sun City, No.189, 2nd Main Road, Pai Layout, Old Madras Road, Bangalore- 5600 016., do hereby solemnly affirm and sincerely states as follows:-

1. I am the authorised signatory for the 10th Respondent herein. As such, I am well acquainted with the facts and circumstances of the case and competent to swear this affidavit.
2. At the outset, it is prayed that this additional objection may be read as part and parcel of the earlier objections which was filed on 04.04.2023. It is submitted that this additional objection is filed only to bring on record subsequent events that has transpired over the past 14 months.
3. It is submitted that the above Original Application No.13/2023 was preferred by the Applicant alleging that the answering respondent has constructed a

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For UNITED PROJECTS SUNCITY

M. Prakash
PARTNER



multi-storied apartment in the name of "United Project Suncity" in Survey No.3/1A3, 8/5,9/7,30/3 of Sadaramangla Village K R Puram Hobli, Bangalore by blocking & encroaching Stream/Rajakaluve/Waterbody and it was further alleged that the answering respondent had consumed the "protective eco sensitive zone" by violating all environmental laws. The said O.A No.13/2023 came up for admission before this Hon'ble Tribunal and issued notice to the respondents and posted the matter on 17.03.2023.

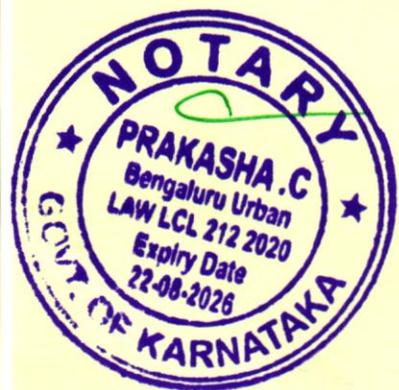
4. It is respectfully submitted that on 17.03.2023, Respondent No's :5 to 7 , the Karnataka State Pollution Control Board (hereinafter referred as "KSPCB") had filed a action report dated: 16.03.2023, stating that the Environmental Officer, Regional Office- Mahadevapura, KSPCB had inspected the project on 15.03.2023, had noted the following facts:-

- a) That the answering respondent had obtained Environmental Clearance from KSPCB dated: 27.05.2022 for construction of residential apartment building project with 404 flats for a total built up area (TBUA) of 62,054.70 sqm and further that a Consent for Establishment dated: 30.07.2022 was also obtained from KSPCB for the project.
- b) That as per village records there is a nala/drain passing in the project area in Survey No.30 & 9, but however as per CDP-2015, **there is no nala/drain present in these survey numbers.**
- c) That are per endorsement copy issued by BBMP dated: 27.08.2021, that the nala/drain present in Survey No.9/7 & 30/3 as per village map is a lead of drain and **does not belong to primary/secondary/tertiary drain and no buffer is applicable to a lead drain.** That the said nala/drain **has already been changed** to Survey No.3/1A, 5.15 gunta to be reserved for lead of drain by an order issued by DC, Bengaluru on 29.12.2021
- d) That as per as the Building License Site Plan Approval dated: 27.04.2022. that a nala kharab area has been marked and that there is **no development** within the kharab area **and that the nala kharab**

For UNITED PROJECTS SUNCITY

m. Pravin

PARTNER



area marked in approved BBMP site plan is in consonance with the order issued by DC, Bengaluru dated: 29.12.2021

5. It is humbly submitted that the above application was thereafter listed on 06.04.2023, 27.04.2023 and was taken up for hearing on 05.07.2023, the present answering respondent had filed a detailed objections dated: 04.04.2023 along with relevant documents refuting the allegations in the original application. I am advised to submit that it was brought to the notice of this Hon'ble Tribunal that Deputy Commissioner -Bengaluru Urban District has passed on order dated:29.12.2021 approving the change of track and same was also endorsed by BBMP dated:27.08.2021, this Hon'ble Tribunal had also noted that there was no specific challenge to the order of the Deputy Commissioner or the endorsement made by the BBMP, further this Hon'ble Tribunal directed the answering respondent to file a sketch to show that the order of Deputy Commissioner was executed in letter & spirit and above O.A was directed to listed on 28.07.2023
6. It is humbly submitted that in compliance with the directions of this Hon'ble Tribunal, on 24.08.2023, the answering respondent had filed additional documents before this Hon'ble Tribunal depicting that the order of the Deputy Commissioner has been executed in letter & spirit. I am further advised to submit that the above O.A was periodically adjourned for completion of pleadings on the following dates 28.07.2023, 25.08.2023, 27.09.2023, 06.11.2023, 07.12.2023, 25.01.2024.(6 hearings)
7. It is submitted that on 12.03.2024, the Deputy Commissioner , Bengaluru Urban District (Respondent No.2 herein) had filed his reply and relevant documents before this Hon'ble Tribunal , stating that the Respondent No.2 had issued a direction to the concerned Tahsildar, Bengaluru East Taluk, to conduct spot inspection and to submit his report. The said report and sketch was placed before the Respondent No.2 and the following was stated in the reply of Respondent No.2, that the Tahsildar , Bengaluru East Taluk, had

For UNITED PROJECTS SUNCITY
m. Beem
PARTNER



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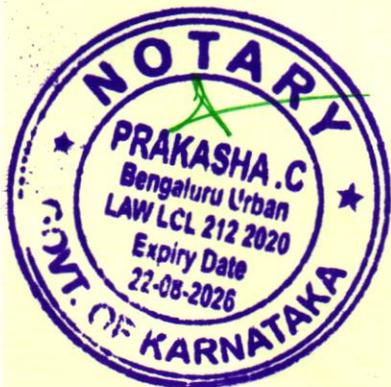
inspected the project on 24.07.2023, along with Deputy Tahsildar, Revenue Inspector , Village Administrator had noted the following important facts:-

- a) That the Survey Records have not been changed to reflect the order dated: 24.12.2021 passed by Deputy Commissioner for Deviation of path.
- b) That as per the order of Deputy Commissioner, Bengaluru Urban District dated: 24.12.2021 under Section 28(1) of the Karnataka Land Revenue Rules, 1969, the 'B' 'Kharab (saravu) in 0-02 gunta in Survey No.9/7 and 'B' Kharab (Saravu) of 0-03.08 gunta in Survey No.30/3 has been deviated for 0-05.12 Guntas in Sy.No.3/1A3 and 0-01 Guntas in Sy.No.9/7 and the same is now reserved for lead drain and reserved land is lying vacant as per present condition.
- c) That the Chief Engineer Lakes, BBMP has issued an endorsement on 27.08.2021, stating that it is only a lead drain, and the lead drain does not belong to any buffer zone and that there is **no water canal** is present in the proposed place.

8. It is submitted that the Hon'ble Tribunal had taken up the matter for hearing on 13.03.2024. I am advised to submit that it was brought to the notice of this Hon'ble Court that the answering respondent was facing administrative difficulties in complying with Condition No.6, of Respondent No.2's order of deviation of executing a Relinquishment Deed in the name of the Government which stipulated as follows:

"6. Applicants shall register Additional Extent (surrendering) to be reserved in order for public purpose under Section 71 of Karnataka Land Revenue Act, 1964 in the name of the Government in their own costs through Relinquishment Deed"

9. I am advised to submit that this Hon'ble Tribunal on 13.03.2024, had recorded the difficulties faced by the answering respondent, and directed the Counsel appearing for the State Government to appropriately advise the



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authorities. It is further submitted that pursuant to the same the above-mentioned O.A was adjourned to 10.04.2024.

10. It is submitted that the with the help of the authorities, the answering respondent has registered a **relinquishment/exchange deed** on 25.05.2024 registered as **Doc No.3715/2024** on the file of Sub Registrar, Banasawadi, Bangalore in favour of "Government of Karnataka" for an extent of 0-05.12 Guntas in Sy.No.3/1A3 and 0-01 Guntas in Sy.No.9/7 (**total= 0-06.12 Guntas**) (annexed as Annexure-1). I am advised to submit that the order of Deputy Commissioner, Bengaluru Urban District dated: 24.12.2021 under Section 28(1) of the Karnataka Land Revenue Rules, 1969 has been complied in its letter & spirit.
11. It is humbly submitted that the from the records submitted by the answering respondent as well as the records produced by the official respondents before this Hon'ble Tribunal, it is clear & evident that, there is no water body in existence at present in the project site. The answering respondent **has obtained all necessary permissions** such as Diversion Order from Deputy Commissioner, Bengaluru Urban District, Endorsement from Chief Engineer Lakes, BBMP, Environmental Clearance, Consent for Establishment, Building License, Commencement Certificate & all other necessary clearances for the construction of the residential apartments in Survey No.3/1A3, 8/5,9/7,30/3 of Sadaramangla Village K R Puram Hobli, Bangalore.
12. I am further advised to submit that other clearances such as No Objection certificate from KSPCB, Completion certificate and Khata Transfer proceedings are all stalled citing the pendency of the above-mentioned O.A before this Hon'ble Tribunal. It is further humbly submitted that answering respondent is bound by strict timelines as per approved by Karnataka Real Estate Regulatory Authority (RERA) and hence the answering respondent will be put to severe hardship & loss and will be liable to the customers for delay in handing over site due to the pendency of the above case.

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For UNITED PROJECTS SUNCITY

m. beenu
PARTNER



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13. I further state that this Application filed by the Applicant is neither sustainable in law nor in fact. I am further advised to submit that the official respondents have conducted inspections and submitted action taken reports before this Hon'ble Tribunal stating that proper permissions have been obtained and that buffer zone is not applicable in the present case. It is further humbly submitted that the allegations as raised by the applicant in the present original application are all refuted with relevant records from the authorities. The original application is totally false, frivolous, motivated & malafide and is liable to be dismissed with costs.

WHEREFORE, the respondent prays that this Hon'ble Tribunal may be pleased to dismiss the original application with exemplary costs in the interests of justice.

Bengaluru

For UNITED PROJECTS SUNCITY,
M. Jain
PARTNER

Date: 08 JUL 2024
No.10

Respondent

VERIFICATION

I, Mr.M. Panchaksharaiah Hiremath S/o Late. Mallaya Hiremath aged about 40 years, Partner M/s United Projects Sun City, 10th Respondent herein, do hereby declare that the contents of the objection statement are true to the best of my knowledge, information and belief and I have not suppressed any material fact

Bengaluru.

Date: 08 JUL 2024

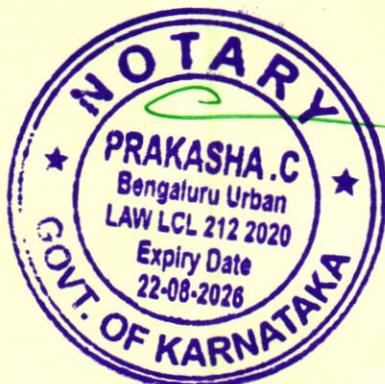
For UNITED PROJECTS SUNCITY,
M. Jain
PARTNER

Respondent No.10

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SWORN TO BEFORE ME

P. Prakash
PRAKASHA. C, BA., LL.B.,
ADVOCATE & NOTARY
EWS # 16/2, 1st Cross, 2nd Main,
KHB, Basaveshwara Nagar
BENGALURU - 560 079



08 JUL 2024

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE, CHENNAI.
APPLICATION NO.13/2023**

BETWEEN
SRI PARAMESH V **...APPLICANT**
AND
DEPUTY COMMISSIONER & OTHERS **... RESPONDENTS**
VERIFYING AFFIDAVIT

I, Mr.M. Panchaksharaiah Hiremath S/o of Late. Mallaya Hiremath, aged about 40 years , Partner M/s United Projects Sun City, No.189, 2nd Main Road, Pai Layout, Old Madras Road, Bangalore – 5600 016 at do hereby solemnly affirm and sincerely state as follows:

1. I am the authorized signatory for the 10th Respondent herein, As such am well acquainted with the facts and circumstances of the case and competent to swear this verifying affidavit.
2. I state that the averments contained in Paragraph 1 to 13 in the accompanying statement of objections are true and correct to the best of my knowledge, information and belief.
3. I state that ANNEXURE R1 to ANNEXURE R10 are true copies of the originals.

For UNITED PROJECTS SUNCITY
M. Panchaksharaiah
PARTNER
DEPONENT

VERIFICATION

I, the deponent above named do hereby verify that the contents of the foregoing affidavit are true, correct and nothing material has been concealed therefrom.

For UNITED PROJECTS SUNCITY.
M. Panchaksharaiah
PARTNER
DEPONENT

7

SWORN TO BEFORE ME

P. Prakash
PRAKASHA. C, BA., LL.B.,
ADVOCATE & NOTARY
EWS # 16/2, 1st Cross, 2nd Main,
KHB, Basaveshwara Nagar
BENGALURU - 560 079



08 JUL 2024

18

T. 3715/24-25
ಈ ದಸ್ತಾವೇಜು ಪುಟಗಳನ್ನು ಹೂಂದಿದಂತೆ
ಹಿಂದಿನ ಪುಟದ ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ 3215
2024-25

RELINQUISHMENT-CUM-EXCHANGE

THIS DEED OF RELINQUISHMENT-CUM-EXCHANGE(hereinafter referred to as the"Deed") is executed at Bengaluru on this the Twenty Fifth day of MAY Two Thousand and Twenty Four (25.05.2024)

BY AND BETWEEN

M/s UNITED PROJECTS SUNCITY (Formerly Known and called as M/s United Projects), A Company incorporated under the Companies Act, 1956, having its registered office at No.95/1, Dommasandra Village, Bidarahalli Hobli, Bangalore-560 067, represented by its Director,

1.Sri.M.PANCHAKSHARIAH HIREMATH,
aged about 40 years,
S/o Late Mallayya Hiremath,

2. Sri.R SURESH,
aged about 39 years,
S/o Venkatadri Naidu,

Hereinafter referred to as the "OWNER / FIRST PARTY" (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its successors-in-office or assigns, etc.), OF THE ONE PART;

AND

GOVERNMENT OF KARNATAKA, represented by Principal Secretary to Government, Revenue Department, Bengaluru - 560 001,

Hereinafter referred to as the "GOVERNMENT/SECOND PARTY" (which expression shall, unless it be repugnant to the context or meaning thereof, be deemed to mean and include its successors-in-office), OF THE SECOND PART.

WHEREAS, the Owner / First Party is the absolute owner of all that piece and parcel of immovable property being converted lands, viz., (i) Sy.No.3/1A3 measuring to an extent of 1 Acres 19.08 Gunta (including 0-01.08 Guntas of Kharab land), (ii) Sy.No.9/7 measuring to an extent of 1 Acre 22.08 Guntas (including 0-02 Guntas of Kharab land), (iii) Sy.No.30/3 measuring to an extent of 2 Acre 7.08 Guntas (including 0-00.04 Guntas of A Kharaband 0-05.04 guntas of B Karab of land) totally admeasuring an extent of 5 Acres 09.08



M. Panich...
R. Suresh

[Signature]
ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ರೇವಿನ್ಯೂ ಇಲಾಖೆ
ಬೆಂಗಳೂರು.



(9)

ನೀ ಪಟ್ಟದ ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ 3715
2024-25




ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ನೋಂದಣಿ ಹಾಗೂ ಮುದ್ರಾಂಕ ಇಲಾಖೆ

Department of Stamps and Registration

ಪ್ರಮಾಣ ಪತ್ರ

1957 ರ ಕರ್ನಾಟಕ ಮುದ್ರಾಂಕ ಕಾಯ್ದೆಯ ಕಲಂ 10ಎ ಅಡಿಯಲ್ಲಿಯ ಪ್ರಮಾಣ ಪತ್ರ

GOVERNMENT OF KARNATAKA, represented by Principal Secretary to Government is Rep. by Sri.NINGAPPA

H G ಇವರು ₹500.00 ರೂಪಾಯಿಗಳನ್ನು ನಿಗದಿತ ಮುದ್ರಾಂಕ ಶುಲ್ಕವಾಗಿ ಪಾವತಿಸಿರುವುದನ್ನು ದೃಢೀಕರಿಸಲಾಗಿದೆ.

ಪ್ರಕಾರ	ಮೊತ್ತ (ರೂ.)	ಹಣದ ಪಾವತಿಯ ವಿವರ
E-Payment	500.00	Online Challan Reference Number RG052400009156935 Dated:31/05/2024
Total:	500.00	

ಸ್ಥಳ : ಬಾಣಸವಾಡಿ

ದಿನಾಂಕ: 03/06/2024

ಉಪ ನೋಂದಣಿ ಮತ್ತು ಮುಕ್ತ ಅಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ
ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ. ಬೆಂಗಳೂರು-43



3 3715
10-25

✓

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Guntas (including 3.12 Guntas of A Kharab land), all situated at Sadaramangala Village, K R Puram Hobli, Bengaluru East Taluk, Bengaluru District, hereinafter referred to as the "Larger Extent".

WHEREAS, the Owner / First Party had made an application dated 25.10.2021 before the Tahsildar, Bengaluru East Taluk, for shifting / diversion and re-alignment of the existing Saravu Road measuring an extent of 6.12 Guntas comprised in the Larger Extent, which was originally reserved for Saravu Road, the details of which are as follows:

Sy.No	Land Originally reserved for Saravu Road
9/7	0-02 Guntas
30/3	0-03.08 Guntas
Total Extent	0-05.08 Guntas

The aforementioned lands totally admeasuring an extent of 0-05.08 Guntas comprised in the Larger Extent, situated at Sadaramangala Village, K R Puram Hobli Bengaluru East Taluk, Bengaluru District is morefully described in the 'Schedule-B' hereunder and hereinafter referred to as "Schedule 'B' Property".

WHEREAS, based on the said application made by the Owner / First Party, the Tahsildar, Bengaluru East Taluk, had submitted a Report bearing No.LND(E)CR/195/2021-22 dated 29.12.2021, wherein it was proposed that the existing 'B' Kharab land which is reserved for Saravu Road be shifted / diverted and re-aligned towards the Eastern and Southern boundary of the larger extent i.e., over the land and was found to be totally admeasuring to an extent of 0-06.12 Guntas (0-05.08 Guntas of 'B' kharab and an excess land of 1.04 Guntas) and comprised in the following Survey Numbers:

Sy.No	Land Originally reserved for Saravu Road
3/1A3	0-05.12 Guntas
9/7	0-01 Guntas
Total Extent	0-06.12 Guntas

M. Pravin
B. Subh.

Signature
ತಹಶೀಲ್ದಾರ್
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು
ಕರ್ನಾಟಕ



(11)

4ನೇ ಸುತ್ತಿನ ವಸಾಹೀಬು ಸಂಖ್ಯೆ 3715
2024-25

ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ :- BNS-1-03715-2024-25

ಬಾಣಸವಾಡಿ ಉಪ ನೋಂದಣಿ ಕಚೇರಿಯಲ್ಲಿ ದಿನಾಂಕ 03/06/2024 ರಂದು 03:07:19 ಗಂಟೆಗೆ ಈ ಕೆಳಗೆ ವಿವರಿಸಿದ ಶುಲ್ಕದೊಂದಿಗೆ

ಕ್ರಮ ಸಂಖ್ಯೆ	ವಿವರ	₹ ರೂ.ಪೈ
1	ಸೇವಾ ಶುಲ್ಕ	525.00
2	ಪ್ರಮಾಣ ಪತ್ರ ಮುದ್ರಾಂಕ ಶುಲ್ಕ	100.00
3	ಹೆಚ್ಚುವರಿ ನೋಂದಣಿ ಶುಲ್ಕ	200.00
	ಒಟ್ಟು	825.00

GOVERNMENT OF KARNATAKA, represented by Principal Secretary to Government is Rep. by Sri.NINGAPPA H G ಇವರಿಂದ ಹಾಜರು ಮಾಡಲ್ಪಟ್ಟಿದೆ.

ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು	ಫೋಟೋ	ಹೆಚ್ಚೆಟ್ಟಿನ ಗುರುತು	ಸಹಿ
1	GOVERNMENT OF KARNATAKA, represented by Principal Secretary to Government is Rep. by Sri.NINGAPPA H G , , 30, Resident of: , Revenue Department, Bengaluru East, BENGALURU URBAN, KARNATAKA - 560001 (Presenter)			

ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಓರಿಸಿದ ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ, ಬೆಂಗಳೂರು-43

ದಸ್ತಾವೇಜು ಬರೆದುಕೊಟ್ಟಿರುವುದುಂಟೆಂದು ಒಪ್ಪಿಕೊಂಡಿರುತ್ತಾರೆ

ಕ್ರಮ ಸಂಖ್ಯೆ	ಹೆಸರು	ಫೋಟೋ	ಹೆಚ್ಚೆಟ್ಟಿನ ಗುರುತು	ಸಹಿ
1	GOVERNMENT OF KARNATAKA, represented by Principal Secretary to Government is Rep. by Sri.NINGAPPA H G , , 30, Resident of: , Revenue Department, Bengaluru East, BENGALURU URBAN, KARNATAKA - 560001 (Claimant)			

ಓರಿಸಿದ ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ, ಬೆಂಗಳೂರು-43



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The aforementioned lands totally admeasuring an extent of 0-06.12 Guntas comprised in the Larger Extent, situated at Sadaramanagala Village, K R Puram Hobli, Bengaluru East Taluk, Bengaluru District (being the land relinquished in favour of the Government / Second Party hereunder), is morefully described in the 'Schedule-A' hereunder and hereinafter referred to as "Schedule 'A' Property"

WHEREAS, vide Order bearing Reference No.LND(E)CR/195/2021-22 dated 29.12.2021, the Deputy Commissioner, Bengaluru District, Bengaluru, had accorded permission and sanction for shifting / diversion and re-alignment of the existing 'B' Kharab land originally reserved for Saravu Road, over the lands totally admeasuring to a extent of 0-06.12 Guntas situated at Sadaramangala Village, K R Puram Hobli, Bengaluru East Taluk, Bengaluru District, viz., the Schedule 'A' Property, under the provisions of Section 71 of the Karnataka Land Revenue Act, 1964.

WHEREAS, the Deputy Commissioner, Bengaluru District, vide Order bearing Reference No.LND(E)CR/195/2021-22 dated 29.12.2021, had directed that the Schedule 'A' Property shall stand relinquished by the Owner / First Party in favour of the Government / Second Party and that in exchange for the land relinquished, the land originally reserved for Saravu Road measuring an extent of 0-05.08 Guntas comprised in the Larger Extent, i.e., the Schedule 'B' Property shall stand and be granted to and in favour of the Owner / First Party, pursuant to and in terms of Rule 28-A (E) of the Karnataka Land Grant Rules, 1969.

AND WHEREAS, in compliance with the aforesaid Order bearing Reference No.LND(E)CR/195/2021-22 dated 29.12.2021 passed by the Deputy Commissioner, Bengaluru District, Bengaluru, the Owner / First Party hereby executes this Relinquishment-cum-Exchange Deed, whereby all its rights, title and interest over the Schedule 'A' Property stands relinquished in favour of the Government / Second Party, and in consideration and exchange therefor, the Schedule 'B' Property shall stand and be granted to and in favour of the Owner / First Party, pursuant to and in terms of Rule 28-A (E) of the Karnataka Land Grant Rules, 1969.

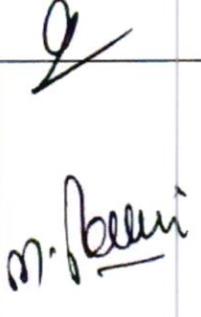
Further a case in National Green Tribunal (NGT) been registered by Paramesh.V No:OA:13/2023 (SZ), Tribunal on 13/03/2024 directed as;

M. Jeevaniah
Jeevaniah

D. Anand
D. Anand
Deputy Commissioner
Bengaluru District

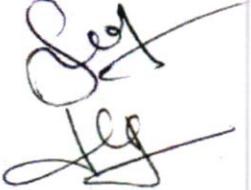


(13)

2	<p>Sri.M/s UNITED PROJECTS SUNCITY (Formerly Known and called as M/s United Projects), represented by its Director, Sri. M.PANCHAKSHARIAH HIREMATH, S/o Late Mallayya Hiremath, , 40, Resident of: , No.95/1, Dommasandra Village, Bidarahalli Hobli., Bengaluru East, BENGALURU URBAN, KARNATAKA - 560067 (Executant)</p>		 Left Thumb	
3	<p>Sri.M/s UNITED PROJECTS SUNCITY (Formerly Known and called as M/s United Projects), represented by its Director, Sri. R SURESH S/o Venkatadri Naidu,, , 39, Resident of: , No.95/1, Dommasandra Village, Bidarahalli Hobli., Bengaluru East, BENGALURU URBAN, KARNATAKA - 560067 (Executant)</p>		 Left Thumb	

ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ
ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ, ಬೆಂಗಳೂರು-4

ಗುರುತಿಸುವವರು

SR.No	Identifier Name	Address	ಸಹಿ
1	SUBRAMANI S/o CHOWDAPPA (Identifier)	,10 2ND CROSS HRBR LAYOUT, Bengaluru East, BENGALURU URBAN, KARNATAKA - 560043	
2	UDAY S/o SUBRAMANI (Identifier)	,10 2ND CROSS HRBR LAYOUT, Bengaluru East, BENGALURU URBAN, KARNATAKA - 560043	

6ನೇ ಮಹಡಿ ರಾಜ್‌ವಾಡಿ ಸುಬ್ಬ
3715
2024-25

ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ
ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ, ಬೆಂಗಳೂರು-43

7
ಇಲ್ಲಿ ಸಹಿ ಮಾಡಿದ ಸಂಖ್ಯೆ 3215
2024-25

(14)

"The sketch filed by the Deputy Commissioner in his reply statement is not very clear. The learned counsel requests for some more time to file a better one"

For executing relinquishment deed a direction is received from Deputy Commissioner, Bangalore Urban District Dated: 14/05/2024 states that the execute Relinquishment Deed subject to the final orders of NGT Case.

NOW THEREFORE THIS RELINQUISHMENT-CUM-EXCHANGE DEED WITNESSETH AS FOLLOWS:

In pursuance and in compliance with the Order bearing No.LND(E)CR/195/2021-22 dated 29.12.2021 passed by the Deputy Commissioner, Bengaluru District, Bengaluru, the Owner / First Party hereby confirms that all its right, title and interest whatsoever in the land totally admeasuring an extent of 0-06.12 Guntas and morefully described in theSchedule 'A' hereunder, viz., Schedule 'A' Property, stands relinquished to and in favour of the Government /Second Party, absolutely, free of cost and free from all encumbrances and in consideration and in exchange for the relinquishment of the Schedule 'A' Property that stands relinquished to and in favour of the Government / Second Party, the Schedule 'B' Property shall stand granted to and vested in favour of the Owner / First Party, pursuant to and in terms of Rule 28-A (E) of the Karnataka Land Grant Rules, 1969.

The total extent of land relinquished hereunder in terms of this Relinquishment Deed (pursuant) to relinquishment of the Schedule 'A' Property and grant of the Schedule 'B'Property in exchange therefor), is an extent of 1.04 Guntas.

SCHEDULE 'A'

(Description of the land relinquished in favour of the Second Party)

All that piece and parcel of immovable property being land totally admeasuring an extent of 3½ Guntas reserved for Cart Road and KaaluDaari, situated at Sadaramangala Village, K R Puram Hobli, Bengaluru East Taluk, Bengaluru District, and comprised in the following Survey Numbers:

M. Balin
R. Subh.

Davit
ಕವಶಿಲ್ಪಾರ್
ದಿಂಗಳೂರು ಮಾರ್ಗ ವಾಲ್
ಕೃಷ್ಣರಾಜಮಠ.



15

ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್
315
2024-25

9



1 ನೇ ಪುಸ್ತಕದ ದಸ್ತಾವೇಜು
ನಂಬರ್ BNS-1-03715-2024-25 ಆಗಿ
ದಿನಾಂಕ 03/06/2024 ರಂದು ನೋಂದಾಯಿಸಿ ವಿದ್ಯುನ್ಮಾನ ಮಾದರಿಯಲ್ಲಿ
ಕೇಂದ್ರಿತ ದತ್ತಾಂಶ ಕೋಶದಲ್ಲಿ ಶೇಖರಿಸಿದೆ.

ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ

ಹಿರಿಯ ಉಪನೋಂದಣಾಧಿಕಾರಿ
ಬಾಣಸವಾಡಿ, ಬೆಂಗಳೂರು-43



9ನೇ ಕ್ರಮದ ದಾಖಲೆ ಸಂಖ್ಯೆ 3715

16

Sy.No	Land Originally reserved for Saravu Road
3/1A3	0-05.12 Guntas
9/7	0-01 Guntas
Total Extent	0-06.12 Guntas

The total extent of land relinquished hereinafter in terms of this Relinquishment Deed (pursuant) to relinquishment of the Schedule 'A' Property and grant of the Schedule 'B' Property in exchange therefor), is an extent of 1.04 Guntas.

SCHEDULE 'B'

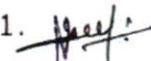
(Description of land diverted and granted in exchange to the First Party for land relinquished)

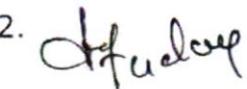
All that piece and parcel of immovable property being land totally admeasuring an extent of 0-05.08 Guntas, situated at Sadaramangala Village, K R Puram Hobli, Bengaluru East Taluk, Bengaluru District, and comprised in the following Survey Numbers:

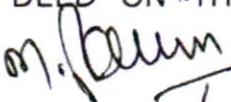
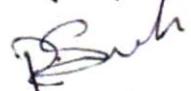
Sy.No	Land Originally reserved for Saravu Road
9/7	0-02 Guntas
30/3	0-03.08 Guntas
Total Extent	0-05.08 Guntas

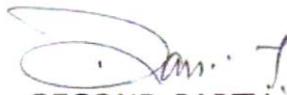
IN THE WITNESS WHEREOF THE FIRST PARTY AND THE SECOND PARTY HAVE SIGNED AND EXECUTED THIS DEED ON THE DAY, MONTH AND YEAR FIRST ABOVE WRITTEN.

WITNESSES:

1. 
Ashok.V
K.R. Puram B-36

2. 
#303 Nagendra Prasad
Bengaluru-93



FIRST PARTY

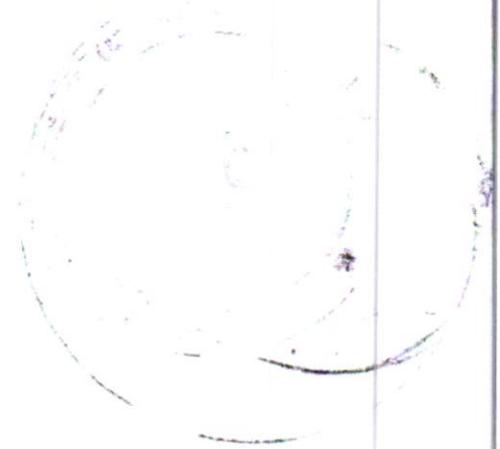

SECOND PARTY
ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ
ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ
ಬೆಂಗಳೂರು.



Signature of Sub-Registrar

(17)

BNS - 1 - 0 3215 24 - 25



18

Signature of Sub-Registrar

BNS-1-271524-25



19

BNS-1-3715-24-25



20

Signature of Sub-Registrar

BMS-1-3715-24-25



21

BNS - 1 - 3/27/25 24 - 25



17.07.2024

To,

- 1) M/s A S Brinda, K H Anirudh and Prasanna Simha H K, Advocates
"Amritha Law Associates"
#21, 7th 'A' Main Road, 3rd Block,
Thyagarajanagara, Bangalore- 560 070.
Ph:98862 50158
- 2) Mr. Darpan KM,
Standing Counsel, State of Karnataka,
Office: K-6, LGF,
Lajpat Nagar 3, New Delhi- 110 024
Ph:98991 25060
- 3) Mr.M.R.Gokula Krishnan,
Counsel for Karnataka State Pollution Control Board,
KRS Associates, 3rd Floor,
YMCA Building,
223, NSC Bose Road,
Parrys, Chennai- 600 001.
Ph: 99625 49483
- 4) Mr.T.V Sekar
Counsel for BBMP
Old No.6, New No.11,
5th Cross Street, C.I.T Colony,
Mylapore, Chennai- 600 004.
Ph: 93810 59010

Sir/Ma'am,

Sub: Service of Additional Objections and Additional Typeset of Documents filed in Paramesh v. Additional Chief Secretary & ors, O.A NO.13/2023, NATIONAL GREEN TRIBUNAL (SZ), CHENNAI.

I am the Counsel for the Respondent No.10 in the Subject captioned matter. Please find attached the Additional Objections and the Additional Document in the subject captioned matter. Kindly acknowledge the receipt of the same

Regards,



K.Gowtham Kumar

Counsel for Respondent No. 10.

ET287607874IN IVR:6984287607874
SP VIVEKANANDA COLLEGE MADRAS S.O <600004>
Counter No:1,18/07/2024,11:33
To:AS BRINDA,THYAGARAYA NAGAR
PIN:560070, B Sk II Stage S.O
From:GOWTHAM KUMAR K,83A NNO 20A
Wt:70gms,POD=10.0
Amt:59.00,Tax:9.00,Amt.Paid:59.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666668> <Wear Masks, Stay Safe>



ET287607891IN IVR:6984287607891
SP VIVEKANANDA COLLEGE MADRAS S.O <600004>
Counter No:1,18/07/2024,11:33
To:M R GOKUL KRI,YMCA BUILDING
PIN:600001, Chennai G.P.O.
From:GOWTHAM KUMAR K,83A NNO 20A
Wt:70gms,POD=10.0
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666668> <Wear Masks, Stay Safe>



ET287607888IN IVR:6984287607888
SP VIVEKANANDA COLLEGE MADRAS S.O <600004>
Counter No:1,18/07/2024,11:33
To:DARPEN,LAJPAT NAGAR
PIN:110024, Lajpat Nagar South Delhi 90
From:GOWTHAM KUMAR K,83A NNO 20A
Wt:70gms,POD=10.0
Amt:82.60,Tax:12.60,Amt.Paid:83.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666668> <Wear Masks, Stay Safe>



ET287607905IN IVR:6984287607905
SP VIVEKANANDA COLLEGE MADRAS S.O <600004>
Counter No:1,18/07/2024,11:33
To:T V SEKAR,5TH CROSS STREET
PIN:600004, Vivekananda College Madras S.O
From:GOWTHAM KUMAR K,83A NNO 20A
Wt:70gms,POD=10.0
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666668> <Wear Masks, Stay Safe>



Subject: Re: Serving of Additional Objections - O.A No.13/2023- Paramesh v Additional Chief Secretary & ors

From: Balaji A.P <balaji@sgchambers.com> on Wed, 17 Jul 2024 11:44:55

To: "sekarvallam " <sekarvallam@gmail.com>, "mskvakils " <mskvakils@gmail.com>, "darpanadvocate " <darpan.advocate@gmail.com>, "advocatebrinda " <advocatebrinda@gmail.com>

1 attachment(s) - ADDITIONAL_TYPESET_-II_FILED_BY_R10.pdf (6.20MB)

Dear All,
I represent Respondent No.10 in the subject-mentioned matter
PFA the Additional Objections & Additional Document filed by R10 pursuant to the orders passed by the Hon'ble Tribunal in O.A No.13 of 2023, Hon'ble National Green Tribunal, South Zone, Chennai.
Please let me know when you've received this email. I am also despatching the photocopies of the attached documents vide speed post to your office address.

Regards

A.P. Balaji, B.A., LL.M.

Advocate

Office: No. 20A, Luz Avenue,
5th Street, Mylapore
Chennai - 600 004.

Email: balaji@sgchambers.com | Mobile: +91 9710413388 | Office: +91 44 24987863

From: Balaji A.P <balaji@sgchambers.com>
Sent: Thu, 24 Aug 2023 11:42:28 GMT+0530
To: "sekarvallam " <sekarvallam@gmail.com>, "mskvakils " <mskvakils@gmail.com>, "darpanadvocate " <darpan.advocate@gmail.com>, "advocatebrinda " <advocatebrinda@gmail.com>
Subject: Re: Serving of Objections filed by Respondent No.10 in O.A No.13/2023

Dear All,
PFA the Additional Documents filed by R10 as directed by the Hon'ble Tribunal in O.A No.13 of 2023, Hon'ble National Green Tribunal, South Zone, Chennai.
Kindly acknowledge the receipt of this email

A.P. Balaji, B.A., LL.M.

Advocate

Office: No. 20A, Luz Avenue,
5th Street, Mylapore
Chennai - 600 004.

Email: balaji@sgchambers.com | Mobile: +91 9710413388 | Office: +91 44 24987863

From: Balaji A.P <balaji@sgchambers.com>

Sent: Wed, 12 Apr 2023 16:08:50 GMT+0530

To: "sekarvallam " <sekarvallam@gmail.com>, "mskvakils " <mskvakils@gmail.com>, "darpanadvocate " <darpan.advocate@gmail.com>, "advocatebrinda " <advocatebrinda@gmail.com>

Subject: Serving of Objections filed by Respondent No.10 in O.A No.13/2023

Ma'am/ Sir,

PFA the Objections filed by Respondent No.10 in O.A No. 13/2023, before the Hon'ble National Green Tribunal, Southern Zone, Chennai.

A.P. Balaji, B.A., LL.M.

Advocate



Office: No. 20A, Luz Avenue,
5th Street, Mylapore
Chennai - 600 004.

Email: balaji@sgchambers.com | Mobile: +91 9710413388 | Office: +91 44 24987863

**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE,
CHENNAI**

O.A NO.13/2023

Sri Paramesh V

Applicant

Vs

Additional Chief Secretary & ors

Respondents

**ADDITIONAL TYPEDSET OF
DOCUMENTS-II
FILED BY RESPONDENT NO.10**

K.GOWTHAM KUMAR (1405/2007)

A.P. BALAJI (MS/1757/2020)

COUNSEL FOR RESPONDENT NO.10

Ph:9710413388